

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting due for 03.06.2010 but actually held on 10.06.2010

The Meeting No. 10/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 03.06.2010 but actually held on 10.06.2010 in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A. Lal, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. J.D. Giri, Nominee AEPC	AEPC

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 10/84-ALC3/2010 **MEETING DATE** : 03.06.2010

1	Case No.:10/48/84-ALC3/2009	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:10/84-ALC3/2010 03.06.2010	Status :Deffered and Re-indexed
	HQ File :01/84/050/00269/AM10/	RLA File :31/24/040/00227/AM10/	Lic.No/Date:3110041993 18.02.2010	Defer Date:08.07.2010
	Decision : The Committee considered the case as per agenda and observed that the report of the Team of Officers who visited the unit of the firm is still awaited. It was therefore decided to relist the case on 8.7.2010.			

2	Case No.:4/49/84-ALC3/2009	Party Name:BOMBA Y RAYON FASHIONS LIMITED	Meet No/Date:10/84-ALC3/2010 03.06.2010	Status : Rejected
	HQ File :01/84/050/00273/AM10/	RLA File :03/94/040/01027/AM10/	Lic.No/Date:0310561832 24.02.2010	
	Decision : The Committee considered the case as per agenda and observed that the applicant has not furnished the details as requested by DC(MSME) vide their letter dated 26.4.2010 and as such the Norms Committee decided to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:3/2/84-ALC3/2010	Party Name:SADHANA FASHIONS	Meet No/Date:10/84-ALC3/2010 03.06.2010	Status : Approved
	HQ File :01/84/050/00300/AM10/	RLA File :33/24/040/00015/AM10/	Lic.No/Date:3310015181 26.03.2010	

3	Decision : The Committee considered the case as per agenda and decided to allow the import quantity on net to net basis with accountability. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.		
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4	Case No.: 2/2/84-ALC3/2010	Party Name:ARVIND LIMITED	Meet No/Date:10/84-ALC3/2010 03.06.2010	Status: Rejected.
	HQ File :01/84/050/00299/AM10/	RLA File :08/24/040/00355/AM10/	Lic.No/Date:0810087752 29.03.2010	
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for vide DGFT letter dated 23.4.2010 are still awaited. It was therefore decided to reject the case.			

5	Case No.: 5/2/84-ALC3/2010	Party Name:JAGRIT POLYMERS PVT LTD	Meet No/Date:10/84-ALC3/2010 03.06.2010	Status: Approved
	HQ File :01/84/050/00302/AM10/	RLA File :35/24/040/00043/AM10/	Lic.No/Date:3510029672 31.03.2010	
	Decision : The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

	Case No.: 1/6/84-ALC3/2010	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:10/84-ALC3/2010 03.06.2010	Status: Approved
	HQ File :01/84/050/00027/AM11/	RLA File :05/24/040/00024/AM11/	Lic.No/Date:0510262875 23.04.2010	

6	<p>Decision : The Committee considered the case as per agenda and decided to allow the import quantity in respect of all the items as applied for.</p> <p>The GSM should match in import and export item.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>
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7	Case No.:1/10/84-ALC3/2010	Party Name:FIBRE WORLD	Meet No/Date:10/84-ALC3/2010 03.06.2010	Status: Approved
	HQ File :01/84/050/00065/AM11/	RLA File :10/24/040/00126/AM10/	Lic.No/Date:1010038670 19.05.2010	
	<p>Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify the advance authorization issued in this case on the basis of report of team of Officer's of Norms Committee who visited the unit of firm by allowing 3% wastage on the item of import. Weight of Plasti Sole should match in the export and import item. A copy of report is attached for ready reference.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

8	Case No.:3/10/84-ALC3/2010	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:10/84-ALC3/2010 03.06.2010	Status: Deferred
	HQ File :01/84/050/00067/AM11/	RLA File :05/24/040/00066/AM11/	Lic.No/Date:0510264788 21.05.2010	Defer Date: 08.07.2010
	<p>Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 8.7.2010.</p>			

9	Case No.:2/10/84-ALC3/2010	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:10/84-ALC3/2010 03.06.2010	Status: Approved
	HQ File :01/84/050/00066/AM11/	RLA File :10/24/040/00010/AM11/	Lic.No/Date:1010038686 24.05.2010	
	<p>Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify the advance authorization issued in this case on the basis of report of team who visited the unit of firm by allowing 5% wastage on the item of import. A copy of report is attached for ready reference.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

Manually generated agenda cases

Case No.82	M/s. Hritik Exim, Secunderabad.
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/249/AM-10/DES-V
Ratification of input output norms against Advance Authorisation No.0910040604 dated 18.01.2010.	

Decision: The Committee considered the case as per agenda along-with other relevant papers and decided that a Team of Norms Committee Officers will visit the manufacturing unit of the firm in order to determine the wastage to be allowed. The case was deferred for re-listing on 15.7.2010.

Case No.83	M/s. Birdy Exports Pvt. Ltd., Banglore.
NC 10/11 dt. 03.06.2010	F.No. 01/84/162/014/AM-11/DES-V
Ratification of input output norms against Annual Advance Authorisation No.0710070212 dated 24.02.2010.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that the size of the Garments being exported is bigger than the normal size as this is being supplied for French Army Soldiers. After going through the details like calculation sheet etc. furnished by the applicant, the Norms Committee decided to approve the import quantity as applied for.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.84	M/s. Sky Industries Ltd., Mumbai.
NC 10/11 dt. 03.06.2010	F.No. 01/84/162/1042/AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310452538 dated 04.12.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.85	M/s. Sky Industries Ltd., Mumbai.
NC 10/11 dt. 03.06.2010	F.No. 01/84/162/579/AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310438746 dated 8.8.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also

attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.86	M/s. Sky Industries Ltd., Mumbai.
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/571/AM-07/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310424634 dated 27.03.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.87	M/s. Meenakshi India Ltd., Chennai.
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/042/AM-09/DES-V
Re-fixation of input output norms against Advance Authorisation No.0410094368 dated 2.6.2008.	

Decision: Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to advise the applicant firm to furnish one set of the CAD/CAM/Sample/Sketch and justification, etc. sent by Speed Post for examination by the Norms Committee. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.88	Ref. received from Jt.DGFT, Kolkata.
NC 10/11 dt. 03.06.2010	F.No. 01/84/162/187/AM-10/DES-V
Policy relaxation of General Note No.14 of Textiles Product of DFIA Licence issued to seven different firms – reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

reply called from AEPC is still awaited. It was therefore decided to defer the case for relisting on 8.7.2010.

Case No.89	M/s. Sunlord Apparels Mfg. Co. Ltd., U.P.
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/216/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.0510255315 dt. 30.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.90	M/s. Sunlord Apparels Mfg. Co. Ltd., U.P.
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/217/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.0510255318 dt. 30.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.91	M/s. Lastolite Imaging Solution P. Ltd., Kanchipuram
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/258/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.0410104218 dt. 24.4.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with technical authorities present in the meeting and on the basis of CAD/CAM furnished by the applicant decided to approve the import quantity as applied for.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.92	M/s. Jiwanram Sheoduttrai Industries Pvt. Ltd., Kolkata.
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/014/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.0210125566 dt. 16.4.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.93	M/s. Arjan Impex P. Ltd., N. Delhi.
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/085/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.0510248208 dt. 24.8.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.94	M/s. Imperial Readymade Garments Factory India Pvt. Ltd., Chennai.
NC 10/11 dt. 03.06.2010	F.No. 01/84/162/187/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.0410108432 dt. 13.10.2009.	

Decision: The Committee considered the case as per agenda and handed over the relevant details available in the case file to the representative of DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.95	M/s. S.L. Banthia Textiles Industries Pvt. Ltd., Surat.
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/163/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.5210028465 dt. 6.10.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the applicant firm for personal hearing alongwith samples and relevant details. The technical persons should also attend the hearing. It was therefore decided to defer the case for re-listing on 15.07.2010.

Case No.96	M/s. G.H.C.L. Ltd., Mumbai.
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/074/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0310380825 dt. 17.5.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with technical authorities present in the meeting decided that composition of yarn cannot be allowed to be changed since the count 40S and below are not relevant for accounting of export product. The Committee further decided to delete 'of count 40S and below' for import item. The limiting factor would be quantity only.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.97	M/s. Meridian Apparels Ltd., Chennai.
NC 10/11 dt. 03.06.2010	F.No. 01/84/50/295/AM-10/DES-V

Ratification of input output norms against Advance Authorization No.0410112538
dt. 22.3.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and not more than 10% can be allowed on weight basis. To work out the requirement is Square Meters, the justification has to be on the basis of CAD/CAM/Calculation Sheet/Number of Pieces size wise. The applicant has to choose between these two options and justification be provided by the applicant accordingly. The Norms Committee decided to allow 10% wastage on weight basis.

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
